

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 95 Of 2007**

[Arising out of OIA No. 284-285/NS/RTK/2006 dated 11.10.2006 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

**Nestle India Ltd.**

Jacaranda Marg, M-Block,  
Dlf City Phase II, Gurgaon,

**: Appellant (s)**

Vs

**CCE & ST-Rohtak**

17 P Sector 1 Rohtak

**: Respondent (s)**

**With**

**Excise Appeal No. 96 Of 2007**

[Arising out of OIA No. 284-285/NS/RTK/2006 dated 11.10.2006 passed by the Commissioner (Appeals) of Central Excise, Delhi-III]

**Nestle India Ltd.**

Jacaranda Marg, M-Block,  
Dlf City Phase II, Gurgaon,

**: Appellant (s)**

Vs

**CCE & ST-Rohtak**

17 P Sector 1 Rohtak

**: Respondent (s)**

APPEARANCE:

Ms. Krati Singh, Advocate for the Appellant

Sh. Narinder Singh, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60072-60073/2022**

Date of Hearing:01.03.2023

Date of Decision:01.03.2023

**Per : S. S. GARG**

Ld. Counsel for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificates i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. Counsel, the appeals are dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.